IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-321/ND/2017

In the matter of:

M/s. Nexus Tradex Limited

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Deepti Grover, PCS

For the Respondent/Corporate Debtor:

For the Intervener

: Mr. Manish Raj, Company Prosecutor Ms. Lakshmi Gurung, Standing Counsel, Income tax Department.

ORDER

Learned Sr. Standing Counsel for the Income tax Department is present and seeks some time to comply with the directions passed by this Tribunal on 18.12.2017. Ld. Company Prosecutor is also present. In terms of the representation made by the Ld. Senior Standing Counsel appearing for the Income tax Department, who further seeks 3 weeks time which is granted.

List on 1 .2.2018.

(R. VARAÖHARAJAN) MEMBER (JUDICIAL)

Surjit 15.1.2018